

(Shri H. M. Trivedi)

rative costs of capital expenditure that we may have to incur by bringing into use the inland waterways which have fallen into disuse for so many years after considerable work on dredging. Sir, I do not think there are any other problems which were referred to by any hon. Member in relation to our shipping or inland water or seafarers.

So far as ports are concerned, I think I might mention here that we have practically one major port in every maritime State in our country. The Members are also aware of the kinds of ships visiting or likely to visit our ports and the kind of exports which we have to make, namely, the bulk exports of ores and so on; there are major schemes in hand at Haldia, at Madras, at Vizag and at Marmugao.

There was a reference made with regard to Marmugao port. Every effort is being made to complete it. Very recently we have had a complete report about that; and on the basis of that report, the work is going ahead at Marmugao and we are hopeful to complete the work. Of course, there has been a slippage in the scheme of Marmugao and we should be able to make up some of the time which has been lost already.

SHRI B. V. NAIK (Kanara): Will the hon. Minister put in a word with regard to the minor port like Karwar which seems to have been most neglected?

SHRI H. M. TRIVEDI: After all, there may be only few minor ports in our country. The responsibility is particularly that of the State Governments in the matter of development of minor ports. Development of minor ports rests with State Governments. However, I would refer to the fact that in the Fourth Five Year Plan, there were certain centrally-sponsored schemes. The Central Government did sponsor certain schemes for the development of minor ports. All those schemes—about four schemes—did make a progress. But, the Planning

Commission had taken the view that as from the beginning of the Fourth Five Year Plan, the entire responsibility for the development of minor ports and the finances for it should, in fact, be that of the State Governments. The Planning Commission, in fact, provides... (Interruptions).

SHRI JAGANNATH RAO (Chattrapur): If it is spillover of the Fourth Plan, how did the State Governments come in?

SHRI H. M. TRIVEDI: The hon. Member is perhaps quoting a scheme which was in the Fourth Plan—a spillover—and, in fact, no work was done about that.

SHRI JAGANNATH RAO: It is not correct to say that no work was done. Some work was done, for example, with regard to Gopalpur.

SHRI H. M. TRIVEDI: Except for the survey, I do not think anything was done. However, we continue to press the Planning Commission to accept the spillover schemes. I think that covers the ground that I wanted to cover.

15.30 hrs

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS SIXTY-FIRST REPORT

SHRI RAJDEO SINGH (Jaunpur): Sir, I beg to move:

"That this House do agree with the Sixty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 31st March, 1976"

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Sixty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 31st March."

The motion was adopted.